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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 10.30 AM




PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/ 54 & 55 /2017
PETITION NUMBER : TCP/172/2016
NAME OF THE PETITIONER(S) : M. Padippurakadu Veeran Kutty & another
NAME OF THE RESPONDENT(S) : M/s Alpha Helical Pumps Private Limited & 2 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. KEERTHI KRISHNA
PRIVADARSHINI
FOR T.K. BHASKAR

COUNSEL FOR PETITIONER
~~APPEARANCE~~

2. Ambili Menon

Counsel for Respondent 3
for R₁ - R₂

3. VINEET S

ORDER

Shri T K Bhaskar, counsel for petitioner present. Shri S Vineet, counsel for R1 & R2 and Ms Ambili Menon, counsel for R3 are present. Both the counsels have made their submissions in relation to CA 54/2017. Counsel for R2 has shown the urgency of filing the records with the ROC in order to make compliance with the statutory provisions pertaining to the AGM held recently. It is on record that this Bench has permitted R2 to proceed with the AGM and also directed not to give effect to the decisions taken therein without the leave of this Bench. The issues that are mentioned in the CAs are connected with the main CP. Therefore, the matter will be taken up at the time of hearing alongwith the CAs on the next date of hearing. Therefore, the counsels are directed to submit the arguments on 19 June at 2.30 p.m. The Registry is directed not to post any matter on the said date after 2.30 p.m. In case any of the parties will fail to make the submissions, the petition will be disposed of alongwith the CAs on merits. Put up on 19.06.2017 at 2.30 p.m.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)